

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

ROC.No.197/SO/2019

Dt: 01.05.2019

CIRCULAR NO. 7/2019

Sub: High Court for the State of Telangana – Letter received from Hon'ble Sri Justice Madan B. Lokur, Chairman, eCommittee, Former Judge, Supreme Court of India – Requested to take necessary steps for not to disclose the details of cases pending before the Family Courts –Circular instructions issued - Reg.

Ref: Letter dated 23.04.2019 received from Hon'ble Sri Justice Madan B. Lokur, Chairman, eCommittee, Former Judge, Supreme Court of India, New Delhi.

The Hon'ble Chairman, eCommittee, Hon'ble Supreme Court of India, in this letter referred above has brought to the notice of the High Court that some privately managed mobile applications are providing details of cases pending in Family Courts and requested the Family Courts in the State to ensure that the party names are not disclosed to the public in the matters pending or decided by the Family Courts so as to avoid any embarrassment to the litigants by the disclosure.

The matter has been considered by the High Court and directed that all the Unit Heads in the State shall ensure that all the Family Courts in their Unit shall not disclose the names of parties to the public in the matters pending or decided by the Family Courts so as to avoid any embarrassment to the litigants by the disclosure and with a view to respect the right to privacy of not only the parties but in the best interest of the child.

All the Unit Heads in the State are hereby directed to ensure that all the Family Courts in their Unit shall not disclose the names of parties to the public in the matters pending or decided by them.

The Unit Heads of requested to ensure proper implementation of these orders.


1.5.19
REGISTRAR GENERAL

To

1. All the Unit Heads in the State (with a request to circulate the same to all the Family Courts working in the Unit).
2. All Registrars, High Court for the State of Telangana.
3. The Registrar (IT – Cum – CPC), High Court for the State of Telangana with a request to place the circular in the Official Web site.
4. The Section Officers Computer Section, E-Section and OP – Cell, High Court for the State of Telangana.